

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4566  
ANSWERED ON:11.08.2014  
NOMINATION OF ADVOCATES  
Kataria Shri Rattan Lal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government nominates working advocates as Standing Counsel, Notary Public and Oath Commissioner;
- (b) if so, the details thereof along with the number of advocates nominated during the last three years; and
- (c) the total number of advocates in the country at present along with the advocates belonging to SC/ST category?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKARPRASAD)

- (a) The Central Government nominates Standing Counsels. Notary Public are appointed by the Central Government and the State Governments in accordance with the provisions of the Notaries Act, 1952 and Notaries Rules, 1956. The Central Government does not appoint Oath Commissioners. Appointments of Oath Commissioners are made by State Governments and High Courts. Therefore, the information asked for is not maintained by Central Government.
- (b) The numbers of Advocates nominated during the last three years as Standing Counsel is 1034. The number of Advocates appointed during the last three years as Notary Public is 2483.
- (c) As per the information received from the Bar Council of India, the total number of Advocates in the country are 14,14,768 (fourteen lakhs fourteen thousand seven hundred sixty eight). Information regarding number of Advocates belonging to SC/ST Category is- not readily available.